

1333

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 797 of 2024)

**IN THE MATTER OF:**

**Gautam**

..... Applicant

**Versus**

**State of Uttar Pradesh & Ors.**

..... Respondents

**INDEX**

S.NO.	PARTICULARS	PAGE NO.
1.	Additional Reply/Response filed by the Respondent No.8 i.e. Agarwal Duplex Board Mills Ltd.	1 - 6
2.	Affidavit	7
3.	<b><u>Annexure: A (Colly)</u></b> Photographs showing the house keeping at the boiler area of the answering Respondent	8 - 13
4.	Proof of Service	14



**ANUBHAV ANAND ARON, ABHINAV ANAND**

**(Advocates for the Respondent No.8)**

A-901, Apex Golf Avenue, Sector-1,  
Greater Noida (West), U.P. – 201 306

**Mob:** 9811764256, 9582416270

**Email:** abhinav.legal@gmail.com

Place: New Delh

Date: 15/10/25

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

**IN THE MATTER OF:**

**Gautam**

**..... Applicant**

**Versus**

**State of Uttar Pradesh & Ors.**

**..... Respondents**

**ADDITIONAL REPLY /RESPONSE FILED BY THE RESPONDENT**

**NO.8 i.e. AGARWAL DUPLEX BOARD MILLS LTD.**

**MOST RESPECTFULLY SHEWETH:**

1. That the present Additional Reply/Response has been filed by the Respondent No.8 i.e. Agarwal Duplex Board Mills Ltd. [hereinafter referred to as the “answering Respondent”]. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: 4<sup>th</sup> Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001 and is engaged in the business of manufacturing & sale of Duplex Board, MG Poster and Kraft paper using waste paper as raw material.
2. That on 21.02.2025, the answering Respondent has already filed its Reply in this present Original Application and has also filed several documents along-with the said Reply dated 21.02.2025. That the answering Respondent craves leave & indulgence of this Hon’ble Tribunal that the contents of the said Reply dated 21.02.2025 filed by the answering Respondent and the documents filed along-with the said Reply dated 21.02.2025 may be treated as part & parcel of this present Additional Reply and the same are not repeated herein for the sake of brevity.

3. That this Hon'ble Tribunal, vide Order dated 17.12.2024, appointed Mr. Rahul Khurana (Advocate) as Amicus Curie in the present matter. That the Ld. Amicus Curie visited the manufacturing units of the answering Respondent on 08.02.2025 and, thereafter, the Ld. Amicus Curie filed his Report on 21.02.2025 before this Hon'ble Court.

4. **EXPLANATIONS W.R.T. THE OBSERVATIONS MADE BY THE LD. AMICUS CURIE IN HIS REPORT DATED 21.02.2025:**

That the Ld. Amicus Curie has visited the unit of the answering Respondent on 08.02.2025 along-with UPPCB officials. That the Ld. Amicus Curie filed a Status Report dated 21.02.2025, which is available on the website of this Hon'ble Tribunal. That the findings w.r.t. the unit of the answering Respondent is contained from Page No. 1015 to 1030 of the said Status Report dated 21.02.2025. That a perusal of the said Status Report dated 21.02.2025 filed by the answering Respondent shows that the answering Respondent is a compliant unit.

(a) That the Ld. Amicus Curie, at Page No. 1015 of his said Status Report dated 21.02.2025, has observed that the fly ash generated was stated to be disposed off in land filing. That it is to bring to the notice of this Hon'ble Tribunal that the answering Respondent has an agreement with M/s Malwa Trading Co., Muzaffarnagar for disposal of fly ash in M/s Ambuja Cement Ltd. Unit Roorkee.

(b) That, further, there is a proper house keeping done by the answering Respondent at its boiler area. Photographs showing the house keeping at the boiler area of the answering Respondent are collectively annexed as **Annexure: A (Colly)**.

5. That further, the officials of the Uttar Pradesh Pollution Control Board (UPPCB) [the Respondent No.3 herein] has inspected the manufacturing units of the answering Respondent on 11.07.2025 and, thereafter, filed its Response dated 22.07.2025 before this Hon'ble Tribunal.
6. **ANALYSIS OF THE RESPONSE DATED 22.07.2025 FILED BY THE RESPONDENT NO.3 i.e. UPPCB W.R.T. THE INSPECTION OF THE MANUFACTURING UNIT OF THE ANSWERING RESPONDENT DONE BY THE OFFICIALS OF THE RESPONDENT NO.3 ON 11.07.2025:**
- (a) That the answering Respondent have valid Consolidated CTO & Authorization (Air & Water Act), which is valid till 31.12.2027.
  - (b) That the answering Respondent has two borewell.
  - (c) That the answering Respondent have valid NOC for ground water extraction for both of its said borewells, both of which are valid till 13.03.2026.
  - (d) That the answering Respondent has a full fledged Effluent Treatment Plant (ETP).
  - (e) That the parameters of the samples collected from the outlet of the ETP of the answering Respondent were found within the prescribed norms.
  - (f) That OCEMS are installed at ETP outlet which are connected with CPCB/UPPCB server and found operational.

- (g) That the answering Respondent has installed one boiler of capacity 23 TPH. That the answering Respondent uses RDF and Low Sulphur Coal /Biomass as fuel for its said boiler.
- (h) That the answering Respondent has provided stack of height 45 meter and installed pulse jet type filter, Electro Static Precipitator (ESP) as APCS.
- (i) That OCEMS are installed at stack which are connected with CPCB/UPPCB server and found operational.
- (j) That the answering Respondent has submitted the Stack Monitoring Report. That as per the analysis report, the specific parameters were found within the prescribed limits.
- (k) That record of the fly ash generation has been duly maintained by the answering Respondent.
- (l) That approximately 1.5 MT/day fly ash has been generated by the answering Respondent.
- (m) That the answering Respondent has an agreement with M/s Malwa Trading Co., Muzaffarnagar for disposal of fly ash in M/s Ambuja Cement Ltd. Unit Roorkee.
- (n) That record of the plastic waste generation has been duly maintained by the answering Respondent.

- (o) That average 2.0 MT/day plastic waste has been generated by both the units of the answering Respondent.
  - (p) That the plastic waste generated by the answering Respondent has been supplied to M/s K.K. Duplex & Board Mills, Jansath Road, Muzaffarnagar for use in Waste to Energy plant boiler.
  - (q) That the answering Respondent has valid Hazardous Waste Authorization from UPPCB, which is valid till 26.02.2028.
  - (r) That the answering Respondent has an agreement with TSDF M/s Sheetla Waste Management Project, Bulandshahr (U.P.).
7. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.


**PRAYERS:**

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the captioned Original Application being O.A. No.797 of 2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*" in as far as it is related with the answering Respondent i.e. Respondent No.8 i.e. Agarwal Duplex Board Mills Ltd.;

- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.


For Agarwal Duplex Board Mills Ltd.

  
Auth. Signatory

**RESPONDENT NO.8**

THROUGH





**ANUBHAV ANAND ARON, ABHINAV ANAND**

(Advocates for the Respondent No.8)

A-901, Apex Golf Avenue, Sector-1,

Greater Noida (West), U.P. – 201 306

**Mob:** 9811764256, 9582416270

**Email:** abhinav.legal@gmail.com

Place: **NEW DELHI**

Date: **15/10/25**

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

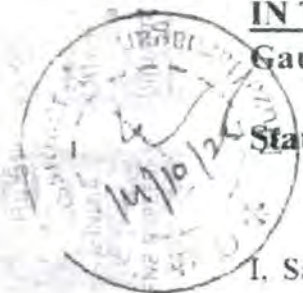
AFFIDAVIT

1. Satish Kumar Shukla aged about 62 years S/o Late Sh. Durga Prasad Shukla working as Vice President with Agarwal Duplex Board Mills Ltd. having its Unit at: 4<sup>th</sup> Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001 (the Respondent No.8 herein) do hereby solemnly affirm state as under:-

1. That I am working as Vice President with Agarwal Duplex Board Mills Ltd. (the Respondent No.8 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.

2. That the accompanying Additional Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.

3. That I have read and understood the content of the accompanying Additional Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.



AFFIDAVIT 2025  
1346960

3  
1346960

For Agarwal Duplex Board Mills Ltd.

Auth. Signatory  
DEPONENT

VERIFICATION:

Verified at Muzaffarnagar on this day 14<sup>th</sup> October of 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

Satish K. Shukla  
Vice President of  
Agarwal Duplex Board Mills Ltd.  
Bhopa Road Muzaffarnagar  
Self

Auth. Signatory  
DEPONENT

11:08 Pm

14/10/25

Doc No- 187/25

ANNEX 1341 (Koly)

(8)



1342

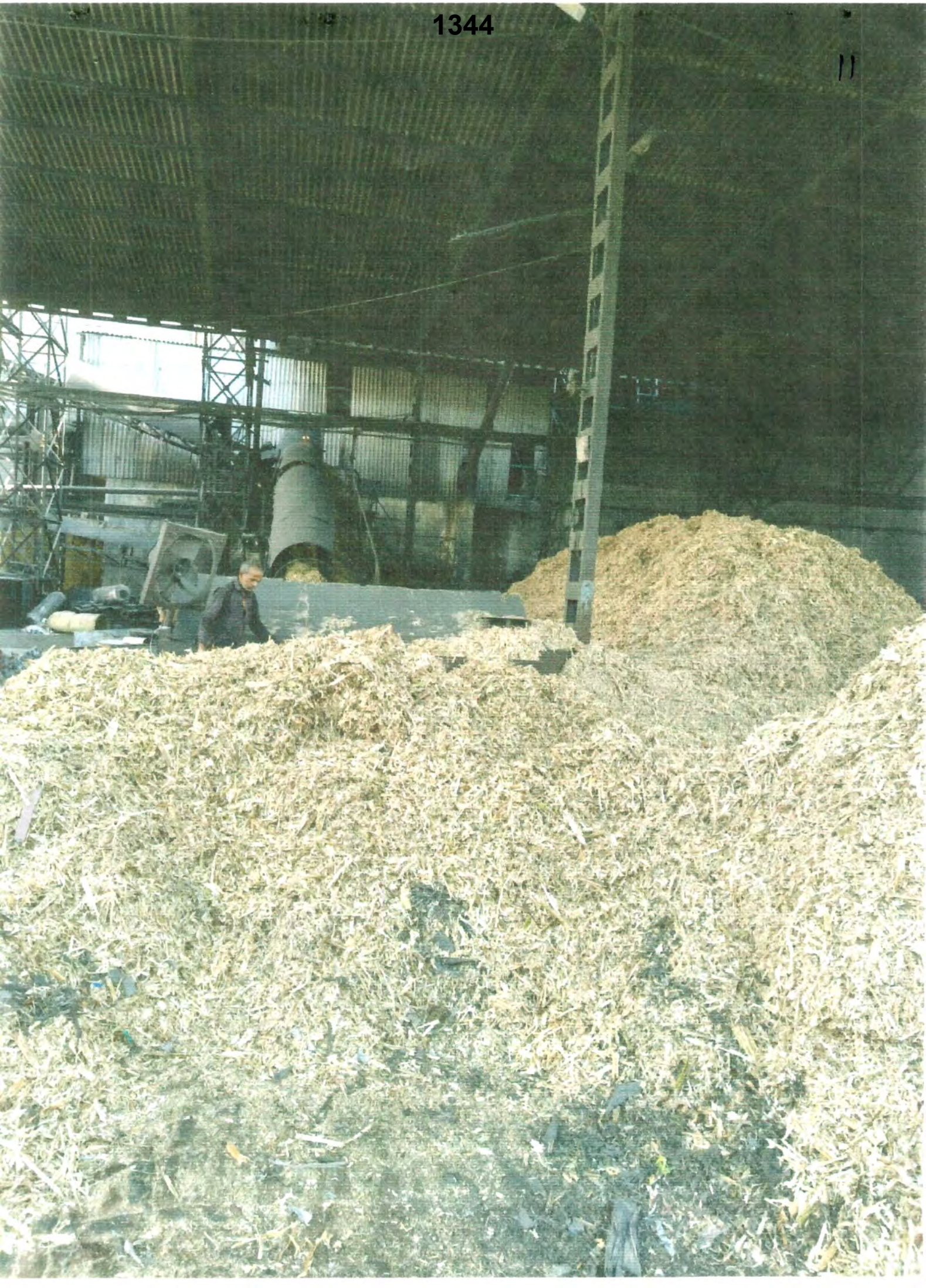
9



1343

10





1345

12



1346

13





---

**Additional Reply Filed by respondent no.8**

1 message

**Kaushal Sharma** <kaushal90.legal@gmail.com>

Wed, 15 Oct, 2025 at 5:10 pm

To: csup@nic.in, dmmuz@nic.in, ms@uppcb.in, upgwd.in@gmail.com &lt;upgwd.in@gmail.com&gt;, rkhuranalegal@gmail.com &lt;rkhuranalegal@gmail.com&gt;

Sir,  
Kindly find the Additional Reply Filed by respondent no.8 in O.A no.797/2024.  
Regards  
Kaushal Sharma  
C/O Abhinav Anand Advocate

---

 **Agarwal Duplex Board Mills.pdf**  
6.2 MB